

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 3/RP/2016

Subject : Review of Commission's order dated 12.11.2015 in Petition No. 77/GT/2013 regarding approval of generation tariff of Kamalanga Power Plant (262.6 MW) for the period from the date of COD of Unit-I (30.4.2013) to 31.3.2014.

Date of hearing : **12.7.2016**

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : GMR Kamalanga Energy Ltd. (GKEL)

Respondents : GRIDCO & 4 Others

Parties present : Shri Amit Kapur, Advocate, GKEL
Shri Vishrov Mukherjee, Advocate, GKEL
Shri Rohit Venkat, Advocate, GKEL
Shri Rajkumar Mehta, Advocate, GRIDCO
Ms Himanshi Andley Advocate, GRIDCO
Shri Sukanta Panda, GRIDCO

Record of Proceedings

During the hearing, the learned counsel for the respondent, GRIDCO argued on the issue of maintainability of the review petition. Referring to various judgments of the Hon'ble Supreme Court, the learned counsel submitted that since the appeal is pending before the Tribunal as on date of filling the review petition, the review petition is not maintainable.

2. The learned counsel for the petitioner requested that copy of the judgments referred to by the respondent be served on him in order to submit his response on maintainability of the review petition. The learned counsel for respondent later handed over the copies of the judgment to the petitioner and accordingly the hearing was adjourned.

3. Matter shall be listed for hearing on 4.8.2016 for arguments by petitioner on "maintainability" of the review petition.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

